

SPECIAL MENTIONS – Contd**Need to introduce Assamese as a regional language in K.V.S. in Assam**

SHRI RIPUN BORA (Assam): Sir, in the Chief Ministers' Conference in 1961 and the National Commission on Education in 1968 recommended three language formula to be adopted in all the schools. In Assam, all the CBSE schools have been teaching regional language (Assamese) from Class I onwards. In KVS, regional languages are taught as additional subjects from Class VI to VIII. And, the subject is also not included in the syllabus of KVS. As per the recommendation of the National Commission of Education in 1968, the three language formula is to be adopted in all the classes, but not in a piecemeal manner. As the climatic condition of Assam is not same as other Northern States of India, the summer vacation also do not match the timing of summer in Assam. The vacation given in KVS in Assam is from the month of May to June for 40 days, but the actual summer in Assam starts from July to August. During these two months, in some places of Assam, there occurs heavy flood for days together disrupting all sorts of communication, and a large number of people have to even take shelter in the relief camps. This is a regular phenomenon in Assam during the months of July and August. In view of this, I request the HRD Minister to reschedule the summer vacation for the KVS of Assam language covering July and August and introduce Assamese from Class I to XII in KVS of Assam.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I would like to draw the attention of the House to the issue raised by Shrimati Vijila Sathyananth yesterday. I have a suggestion, not an order, that some well-meaning and knowledgeable persons like Shri Jairam Ramesh, Dr. Vinay P. Sahasrabuddhe, Shri Sukhendu Shekhar Ray, Shri Tiruchi Siva, and Yadayji, can take the initiative and call a group of MPs, discuss this issue of pornography in the social media and the effect of it on the children and all. It is a very serious issue. It is not a simple issue, not a political aspect also. Simply raising it in the House and

you know what! We have to come out with some concrete suggestions so that I can advise the Minister of Communication and the Minister of Information and Broadcasting on this. These are the names that have come to my mind. But, others also can be co-opted. Please, see to it that some meaningful solution can be found, through a firm action, social as well as legislative action, at the earliest because this is assuming alarming proportions. And, parents, particularly mothers, they are very much worried and agitated at homes, and we can interact with various people. They may not have a say in public but they all are really very much disturbed. So, I suggest that Jairamji can take initiative to call his other friends and whoever is interested can be co-opted. There is nothing like an official committee. It is in the larger interest of the country and I think, we, the House of Elders, should really do something in this regard and come forward. This is my suggestion.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, especially smart phone should be blocked from reaching the hands of the children. Use of smart phone should be discouraged.

MR. CHAIRMAN: All the suggestions can be discussed. Members may come forward with some concrete suggestions so that we can move forward on this issue.

Now, I would like to make an announcement. There is a slight change with regard to admission of Zero Hour notices. Earlier, it was through notice only. Now, online system has also been introduced. Keeping that in mind, the upper time limit is 9 o'clock so that the notice would come to me, I go through it and approve it. And, then, it goes to the Secretariat. The Secretariat has to place it there. There is a practical problem. Many Members are not aware and whether it is admitted or not, they are coming in the morning. So, in the morning, I had a meeting with the Secretariat. The time limit will be 9 o'clock. Before that, everyone has to give the notice. You know the Lok Sabha rule. They consider only those notices received up to previous day's evening hours. Still, I will experiment with this time limit of 9 o'clock in the morning for some time and then move on.
